

STATEMENT - II

List of top 10 Major projects with excellent implementation record

S.No.	Name of the project	Sector
1.	Salmleshwari OC Sambalpur, Orissa	Coal
2.	Ukni OC Chandrapur, Maharashtra	Coal
3.	Aonla Exp. Bareilly, UP	Fertilizer
4.	Vijaipur Vijaipur, MP	Fertilizer
5.	10th Coke Oven B'ry Bhillai, M.P.	Steel
6.	Polyproplene Plant Vadodara, Gujarat	Chemicals and Petrochemicals
7.	Polybutadiene Proj. Vadodara, Gujarat	-do-
8.	LPG Import Facility Mangalore, Karnataka	Petroleum and Natural Gas
9.	LPG Import Facility Kandla, Gujarat	-do-
10.	Gandhar Dev. Ph. II Gandhar, Gujarat	-do-

List of bottom 10 Major projects having poor performance record

1.	Bagaha - Chitauni	Railway
2.	Dulhasti HEP	Power
3.	Calcutta Underground	Railway
4.	Haldia Fert. Proj.	Fertiliser
5.	Satgram UG	Coal
6.	Talcher - Sambhalp, SER	Railways
7.	Jogighopa Guwahati, NF	Railways
8.	Koel Karo HEP	Power
9.	Kedlawashery	Coal
10.	Yerraguntala Expansion	Heavy Industry

STATEMENT-III

Steps taken by the Government to Streamline for Preparing the Original Estimates and Implementation of Projects

- (i) Two-stage project approval to ensure adequate preparation, environment and other clearances and infrastructure planning at stage-I before a project is finally approved for implementation at stage-II.
- (ii) Intensive monitoring of projects at various levels. This enables the monitoring agencies

to identify constraints and help the management in taking remedial measures.

- (iii) In-depth critical review of the progress by the project authorities and Administrative Ministries.
- (iv) Setting up of Task Force/Empowered Committees for speedy finalisation of contract packages, solving land acquisition and other problems.
- (v) Close follow up by the Department of Programme Implementation, concerned administrative Ministries and project authorities with the State Government, equipment suppliers, contractors, consultants and other concerned agencies to minimise delays.
- (vi) Inter-ministrial coordination and interaction.
- (vii) Emphasis on preparation of realistic project implementation plan.
- (viii) Review by the Committee of Secretaries of the specific projects facing constraints.

World Bank Assistance

1702. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

- (a) whether the World Bank has agreed to assist Power Projects in Orissa, Haryana and other States;
- (b) the terms and conditions thereof; and
- (c) the assistance proposed to be given to each State?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). World Bank has sanctioned a loan US\$ 2 million each to Orissa, Uttar Pradesh, Haryana and Rajasthan and a loan US\$ 1.5 million to Bihar, to undertake diagnostic studies for reforming/restructuring the State level power sector in these States with the help of international consultants.

Besides the above Project Preparation Facilities loans, a loan of US \$ 350 million has been negotiated with the World Bank for the Orissa Power Sector Restructuring Project. Requests for such Restructuring Project loans for Haryana, Rajasthan and Uttar Pradesh have also been made to the World Bank.

Excise Revenue of Jammu and Kashmir

1703. SHRI CHAMAN LAL GUPTA : Will the PRIME MINISTER be pleased to state :

- (a) the Excise Revenue of Jammu and Kashmir State during the past three years region-wise:

(b) the number of raids conducted and persons apprehended in connection with the distillation and sale of illicit liquor in Jammu, Kathua, Udhampur and Rajouri districts during the said period:

(c) the measures taken to check the increased consumption of liquor especially the illicit one:

(d) the number of Government and private liquor shops and vends that closed down in Kashmir valley and elsewhere in the State in wake of the eruption of militancy, location-wise; and

(e) whether there is any move to reopen such shops/vends?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The excise revenue recovered on account of liquor in J and K State during the last three years, region-wise, is as under :

(Rupees in lakhs)

	Jammu	Kashmir	Total
1993-94	5010.48	1093.78	6104.26
1994-95	6137.12	1275.27	7412.39
1995-96	8187.02	1320.93	9507.95

(b) The number of raids conducted and persons apprehended in connection with the distillation and sale of illicit liquor in Jammu, Udhampur, Kathua and Rajouri districts is as under :

	Raids conducted	Persons apprehended
1993-94	1200	498
1994-95	1164	555
1995-96	1301	513

(c) To check the menace of illicit distillation, the Excise Department/Police Agency in the State are constantly keeping a close watch over the illicit distillation by conducting extensive raids. As soon as any information is received from any quarter, prompt action is taken by deputing special eradication parties under the supervision of Inspectors/concerned Range Excise and Taxation Officers to apprehend the culprits.

Even in respect of the existing licencees, the State Government has adopted a restrictive policy by raising the licence fee upto ten times in the case of retail vends located in Towns and Notified areas as also two times in the case of vends located in other areas.

(d) District-wise information is given in the enclosed Statement.

(e) The Government and private liquor shops/vends got closed down in Kashmir Valley due to eruption of

militancy during the year 1989-90. None of the licencees has come forward nor made any representation for re-opening his shop in Kashmir Valley. Hence the question of making any move to re-open the shops does not arise.

STATEMENT

Number of Government shops and C.L. Vends Closed due to the Eruption of Militancy

Name of the District	No. of IMFL Vends	C.L. Vends	Hotel with Bar	Bar with Restaurant
1. Srinagar	36	4	8	20
2. Anantnag	10	2	4	1
3. Baramulla	5	4	9	2
4. Kupwara	1	1	0	0
5. Leh	0	1	0	0
6. Doda-Banihal	0	1	0	0
Total	52	13	21	23

Allotment of Land

1704. SHRI RAMSAGAR : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to refer to the reply given to Unstarred Question No. 3162 on December 18, 1995 regarding "allotment of land" and state :

(a) whether the information has since been collected;

(b) if so, the details thereof and the reaction of the Government thereto; and

(c) if not, the reasons therefor and the steps taken to expedite the same?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) to (c). The National Capital Territory of Delhi had informed this Ministry that One Man Inquiry Committee headed by Shri R.M. Vatsa, IAS (Retd.) was constituted on 16.12.94. No report was submitted by this Committee as the Inquiry Officer had resigned.

No case of sale/transfer has been reported to the authorities. However, there may have been Benami transactions of such land.

As the house sites are allotted at a very nominal lease rent for nine years only and also without realising cost of the land to the weaker sections of the society who do not own any house, by allowing them to transfer or sell these plots, the Government do not want them to be houseless again. Therefore, the permission to sale/transfer is not granted.